

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

SENIOR CIVIL JUDGES - Transfers and Postings of Senior Civil Judges - ORDERS - ISSUED.

ROC.NO.5122/2025-B.SPL.

NOTIFICATION NO.740-B.SPL.

DATED: 16.12.2025

The High Court is pleased to pass the following Transfers and Postings of Senior Civil Judges:-

The Senior Civil Judges, mentioned in Column Number 2 are transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 are directed to handover charge of their post and also the posts for which they have been holding in full additional charge, if any, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and take charge of their respective post and also the posts which his/her predecessor is holding full additional charge, from the officer mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SMT. GAVVALA RADHIKA, Secretary, District Legal Services Authority, Nirmal.	Senior Civil Judge-cum-Assistant Sessions Judge, Nirmal. (Post kept vacant)	--	Shall assume charge regularly.
	The said officer, after assumption of charge of her new post, will be full additional charge of the post of Secretary, District Legal Services Authority, Nirmal, until further orders.			
2.	SMT. K.RANI, Additional Senior Civil Judge-cum-Additional Assistant Sessions Judge, Karimnagar.	Principal Senior Civil Judge-cum-Assistant Sessions Judge, Karimnagar. (Post kept vacant)	---	Shall assume charge regularly.

	The said officer, after assumption of charge of her new post, will be full additional charge of the post of Additional Senior Civil Judge-cum-Additional Assistant Sessions Judge, Karimnagar and also the post of Secretary, District Legal Service Authority, Karimnagar, until further orders.			
3.	SMT. V.BHAVANI, Senior Civil Judge-cum- Assistant Sessions Judge, Manthani, Peddapally District.	Senior Civil Judge- cum-Assistant Sessions Judge, Peddapally. (Post kept vacant)	--	Shall assume charge regularly.
	The said officer, after assumption of charge of her new post, will be full additional charge of the post of Senior Civil Judge-cum-Assistant Sessions Judge, Manthani and also the post of Secretary, District Legal Services Authority, Peddapalli, until further orders.			
4.	SMT A.SREE DEVI, Senior Civil Judge-cum- Assistant Sessions Judge, Kalwakurthy, Nagarkurnool District.	Senior Civil Judge- cum-Assistant Sessions Judge, Nagarkurnool.	---	Shall assume charge regularly.
	The said officer, after assumption of charge of her new post, will be full additional charge of the post of Senior Civil Judge-cum-Assistant Sessions Judge, Kalwakurthy and also the post of Secretary, District Legal Services Authority, Nagarkurnool, until further orders.			
5.	SRI N.SANTOSH KUMAR (NEMURI), Additional Senior Civil Judge -cum- Additional Assistant Sessions Judge, Siddipet.	Principal Senior Civil Judge-cum-Assistant Sessions Judge, Siddipet. (Post kept vacant)	---	Shall assume charge regularly.
	The said officer, after assumption of charge of his new post, will be full additional charge of the post of Additional Senior Civil Judge -cum- Additional Assistant Sessions Judge, Siddipet, and also the post of Secretary, District Legal Services Authority, Siddipet, until further orders.			
6.	SMT. P.SAI SUDHA, Additional Senior Civil Judge-cum- Additional Assistant Sessions Judge, Nizamabad.	Principal Senior Civil Judge-cum- Principal Asst. Sessions Judge, Nizamabad. (Post kept vacant)	--	Shall assume charge regularly.

	The said officer, after assumption of charge of her new post, will be full additional charge of the post of Additional Senior Civil Judge-cum- Additional Assistant Sessions Judge, Nizamabad and also the post of Secretary, District Legal Services Authority, Nizamabad, until further orders.			
7.	SRI J.HANUMANTHA RAO, I Additional Senior Civil Judge -cum- Chief Metropolitan Magistrate - cum-I Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar.	Principal Senior Civil Judge-cum-Assistant Sessions Judge, Rangareddy District at L.B. Nagar. (Post kept vacant)	--	Shall assume charge regularly.
	The said officer, after assumption of charge of his new post, will be full additional charge of the post of I Additional Senior Civil Judge-cum-Chief Metropolitan Magistrate -cum-I Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar, until further orders. Further, the officer shall handover charge of the post of II Additional Senior Civil Judge-cum-II Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar, for which post he is holding full additional charge to the III Additional Senior Civil Judge-cum-III Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar.			
8.	SRI J.SYAM KUMAR, IV Additional Senior Civil Judge-cum-IV Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar.	Senior Civil Judge-cum-Assistant Sessions Judge, Rangareddy District at Kukatpally. (Post kept vacant)	III Additional Senior Civil Judge -cum- III Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar	Shall assume charge regularly.
	The III Additional Senior Civil Judge -cum- III Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar, will be full additional charge of the post of II Additional Senior Civil Judge-cum-II Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar and also the post of IV Additional Senior Civil Judge-cum-IV Additional Assistant Sessions Judge, Rangareddy District at L.B. Nagar, until further orders.			
9.	SMT. T.MADHAVI, V Additional Chief Metropolitan Magistrate, (Juvenile Court) Hyderabad.	X Additional Chief Metropolitan Magistrate, Secunderabad. (Post kept vacant)	II Additional Chief Metropolitan Magistrate, Hyderabad,	XI Additional Chief Metropolitan Magistrate, Secunderabad

	The II Additional Chief Metropolitan Magistrate, Hyderabad, will be full additional charge of the post of V Additional Chief Metropolitan Magistrate, (Juvenile Court) Hyderabad and also the post of IX Additional Chief Metropolitan Magistrate, Hyderabad, until further orders.			
10.	SMT. G. ANUSHA, XII Additional Chief Metropolitan Magistrate - cum- Special Metropolitan Magistrate for trial of cases under Labour and Factories Act, Hyderabad.	Secretary, District Legal Services Authority, L.B.Nagar, Rangareddy District. (Post kept vacant)	VI Additional Chief Metropolitan Magistrate, Hyderabad,	Sri J. Hanumantha Rao, Senior Civil Judge.
	The VI Additional Chief Metropolitan Magistrate, Hyderabad, will be full additional charge of the post of XII Additional Chief Metropolitan Magistrate -cum- Special Metropolitan Magistrate for trial of cases under Labour and Factories Act, Hyderabad, until further orders. Further the said officer shall handover charge of the post of IX Additional Chief Metropolitan Magistrate, Hyderabad, for which post she is holding full additional charge to the II Additional Chief Metropolitan Magistrate, Hyderabad.			

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judges/Unit Heads, shall make alternative arrangements under intimation to the High Court.

Further, the officers who are holding full additional charge of the post(s) if any, are directed to hold the Court Proceedings atleast once in a week if the said court is located away from the place where they are working as per the convenience of the Bar Association and litigant public in view of the circular instruction issued by the High Court and inform the same to the High Court for information.

- NOTE:
1. The officers shall get themselves relieved from their present post(s) and join in their new post(s) on or before 19.12.2025, without fail. The officers who are posted in the same station shall relieve and join in their new post(s) on the same day itself.
 2. All the Officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved before relieving.
 3. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relieving in the previous post and the date of joining in the new post.

4. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

S. Jyoti
16/12/2015

**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**

To

1. The Officers and In-charge Officers.
2. The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before their Lordship's for kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana at Hyderabad.
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad.
7. The Metropolitan Sessions Judge, Hyderabad.
8. **THE PRL. DISTRICT & SESSIONS JUDGES AND DISTRICT TREASURY OFFICERS:**
(i) Nirmal, (ii) Karimnagar, (iii) Peddapally, (iv) Nagarkurnool, (v) Siddipet, (vi) Nizamabad & (vii) Rangareddy at L.B.Nagar.
9. The Sub Treasury Officers: Manthani, Peddapalli District; Kalwakurthi, Nagarkurnool District.
10. The Pay and Accounts Officer, Hyderabad.
11. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.
12. **THE SECTION OFFICERS :**

a) Special Officers Section	b) Vigilance Cell	c) E-Section
d) Work Review Cell	e) O.P. Cell	f) B-Section
g) Accounts Section	h) Computer Section	i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

- + **Concerned Seat.**
- + **Spare...**